

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

NOTIFICATION NO.143/2022-RC, DATED 16-04-2022

Applications are invited for appointment to Nine (09) posts of District Judge (Entry Level), carrying the scale of pay of Rs.51,550-1230-58,930-1380-63,070 (as per the Revised Pay Scales as on 01.01.2006) by transfer through a Limited Competitive Examination (Accelerated Recruitment by Transfer) from among the Senior Civil Judges of the Telangana State Judicial Service, who have put in not less than five (05) years of qualifying service by the end of 31.03.2022.

ABSTRACT OF VACANCIES

Open Competition	= 6
Scheduled Castes	= 2 (1W)
Scheduled Tribes	= 1 (1W)

TOTAL	= 9 (2W)

The Recruitment to the said posts shall be made in accordance with the Telangana State Judicial (Service and Cadre) Rules, 2017.

No Senior Civil Judge who is found to be of doubtful integrity in any year, and who is facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of his/her duties, shall be eligible for appointment under Accelerated Recruitment by Transfer.

The High Court for the State of Telangana reserves the right, either to increase or decrease the number of vacancies after issuance of the notification or may also cancel the notification at any stage, if the situation warrants.

SCHEME OF EXAMINATION, MINIMUM MARKS AND SYLLABUS:

Written Examination:

Written Examination consisting of the following three (3) papers will be held.

- i) Civil Law,
- ii) Criminal Law and
- iii) English (Translation, Essay Writing and Grammar Vocabulary).
The translation test shall be for 30 marks, the essay writing for 40 marks and the Grammar Vocabulary test shall be for 30 marks, and the essay writing test shall be on Legal subjects only. Translation has to be made from English language to either Hindi

or Telugu language only. A candidate must qualify in Paper iii (English) by securing 40% qualifying marks. The marks secured in Paper iii are not counted to determine merit.

Each paper shall carry 100 marks. The duration of each paper is three (3) hours.

The questions in the examinations shall be answered only in English (except translation test).

Minimum Marks to be secured in the Written Examination to qualify for Viva Voce:

The candidate applying for being appointed under accelerated recruitment by transfer who secures not less than 60% of marks in Papers i and ii each in the written examination shall be eligible for Viva Voce carrying 50 marks.

The Scheduled Castes and Scheduled Tribes candidates who secure not less than 50% marks in Papers i and ii each in the written examination shall be eligible for the Viva Voce carrying 50 marks.

From among the candidates qualified and eligible, the High Court shall call the candidates for Viva Voce in the ratio of 1:3 proportionate to the vacancies notified.

Further, if more than one candidate secures same cut off marks, all such candidates shall be called upon to appear for Viva Voce.

The selection of the candidates is based on the aggregate marks obtained in written examination (only in Paper – (i) and Paper – (ii)) and Viva Voce.

Viva Voce:

Viva Voce shall carry 50 marks. Any candidate who remains absent for the Viva Voce shall be deemed to have been disqualified for selection.

The object of the Viva Voce is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.

In the selection process, the proficiency and knowledge of applicants will be tested in the following:

Constitution and Civil Laws:

- 1) Code of Civil Procedure, 1908
- 2) Indian Evidence Act, 1872
- 3) Land Acquisition Act, 1984 **repealed and renamed 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013'**.
- 4) Tenancy Laws including Land Reforms and Ceiling
- 5) Constitution of India and Administrative Law
- 6) Transfer of Property Act, 1882.
- 7) Indian Contract Act, 1872.
- 8) Motor Vehicles Act, 1988
- 9) Specific Relief Act, 1963
- 10) Telangana Prohibition Act, 1995
- 11) Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including incountry and intercountry adoptions.
- 12) Family Courts Act
- 13) Indian Easements Act, 1882.
- 14) Law of Torts.
- 15) Limitation Act, 1963
- 16) Law relating to Intellectual Property.
- 17) Stamps and Registration Act.
- 18) Sale of Goods Act.
- 19) Guardian and Wards Act.
- 20) Indian Trusts Act

Criminal Laws:

- 1) Code of Criminal Procedure, 1973
- 2) Indian Evidence Act, 1872
- 3) Indian Penal Code, 1860.
- 4) Protection of Civil Rights Act, 1955.
- 5) Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- 6) Negotiable Instrument Act, 1881 (Section 138 to 147)
- 7) Narcotic Drugs and Psychotropic Substances Act, 1985
- 8) Prevention of Corruption Act, 1988
- 9) Telangana Excise Act, 1968
- 10) Wild Life Protection Act, 1972.
- 11) Juvenile Justice Act, 1986 (Care and Protection of Children) Act,
- 12) Electricity Act, 2003.
- 13) Protection of Women from Domestic Violence Act, 2005.
- 14) Arms Act, 1959.
- 15) Forest Laws, 1989

Address to whom applications to be sent and the last date for submission of applications:

The Applications/Bio-Data in the *Proforma* prescribed below, accompanied by attested copies of proceedings of promotion as Senior Civil Judge and the caste certificate (in respect of SC and ST candidates) shall be submitted to the concerned Principal District and Sessions Judge/Unit Head/Head of the Office, not later than 5.00 pm on 16.05.2022

No TA and DA will be paid either for appearing the examinations/Viva Voce.


**REGISTRAR GENERAL
FAC REGISTRAR (RECRUITMENT)
HIGH COURT FOR THE STATE OF
TELANGANA**

APPLICATION FOR APPOINTMENT AS DISTRICT JUDGE (ENTRY LEVEL) BY TRANSFER THROUGH A LIMITED COMPETITIVE EXAMINATION (ACCELERATED RECRUITMENT BY TRANSFER) FROM AMONG THE SENIOR CIVIL JUDGES OF THE TELANGANA STATE JUDICIAL SERVICE WHO HAVE PUT IN NOT LESS THAN FIVE YEARS OF QUALIFYING SERVICE BY 31.03.2022

<p>REF: Notification ROC.No.143/2022-RC, dated 16.04.2022, issued by the High Court for the State of Telangana, inviting applications from the eligible Senior Civil Judges of the Telangana State Judicial Service, for appointment to the post of District Judge (Entry Level) by Transfer through a Limited Competitive Examination (Accelerated Recruitment by Transfer)</p>	<p>Space for Affixing photograph of the Applicant. Photograph to be attested by the concerned Unit Head/PDJ</p>
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APPLICATION / BIO-DATA

1.	Full name of the applicant (in capitals)	
2.	Father's Name Husband's name (if applicable)	
3.	Caste (in case of B.C., S.C. and S.T.)	
4.	Date of Birth (in words also)	
5.	Age as on the date of Notification	
6.	Educational Qualifications	
7.	Date of appointment as Civil Judge	
8.	Date of promotion as Senior Civil Judge	
9.	Length of service rendered as Senior Civil Judge by 31-03-2022	
10.	Whether facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of duties? If yes, please furnish the details	

11.	Address with pin code number for correspondence and mobile telephone number:	Office: Residence:
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SIGNATURE OF THE APPLICANT WITH DATE

ORIGINAL

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD
HALL TICKET – CUM – IDENTITY CARD
WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
BY TRANSFER THROUGH A LIMITED COMPETITIVE EXAMINATION
(ACCELERATED RECRUITMENT BY TRANSFER)

Ref: Recruitment Notification ROC.No.143/2022-RC, dated 16.04.2022

Candidate Name	[For office use]			Affix recent passport size photo, duly attested by the Gazetted Officer
Hall Ticket Number				
Name of the Examination Centre				
Exam Date	Paper	Reporting Time	Examination Time	Signature of the candidate
	Paper i			
	Paper ii			
	Paper iii			

IMPORTANT INSTRUCTIONS TO THE CANDIDATES

1. The candidates should wear face mask while entering the Examination Centre as a preventive measure from spreading of Corona Virus[COVID-19], failing which they will not be allowed into the Examination Centre.
2. Candidates shall produce their Hall Ticket at the entrance of the examination centre and also in the examination hall/room, failing which the candidates will not be allowed to write the examination. The candidates shall sign in the attendance sheet in the examination hall/room.
3. Candidates shall make their own arrangements for safe custody of their articles/things, outside the examination centre.
4. Candidates will not be permitted to enter into the examination hall/room after 10.30 AM for Paper – i and Paper- iii. For Paper -ii, candidates will not be permitted to enter into the examination hall after 2.30 PM.
5. Candidates shall not be allowed to leave the examination hall before 11.00 AM for Paper – i and Paper – iii. For Paper – ii, the candidates shall not be allowed to leave the examination hall before 3.00 PM.
6. Candidates have to write their Hall Ticket number at the space provided on the main answer booklet for each session of the examination i.e Paper – i, Paper – ii and Paper – iii provided to them or else the same will not be evaluated.
7. Answer sheets will not be valued if the candidates writes any irrelevant matter, symbols, religious marks or identification marks on any part of answer sheets, as it amounts to malpractice.
8. Candidates have to write the Question Number in the left margin of the answer papers, otherwise the answer written will not be evaluated.

Example:-

WRONG METHOD

|1)

CORRECT METHOD

1) |

9. Candidates are instructed not to enter into any discussion with other candidates and shall maintain total silence in the examination hall/room.
10. Candidates are permitted to take the Question paper only after completing the duration of examination.
11. No T.A. and D.A. will be paid for attending the examinations.

REGISTRAR GENERAL
F.A.C. REGISTRAR (RECRUITMENT)

DUPLICATE

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD
HALL TICKET – CUM – IDENTITY CARD
WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
BY TRANSFER THROUGH A LIMITED COMPETITIVE EXAMINATION
(ACCELERATED RECRUITMENT BY TRANSFER)

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